

Clearance of Tourist Projects of Sunderbans Area of West Bengal

2899. PROF. RADHIKA RANJAN PRAMANIK:
SHRI SANAT KUMAR MANDAL:

Will the Minister of TOURISM be pleased to state:

(a) whether the Government of West Bengal has sent any project for the development of tourism particularly in the Sunderbans area of the State for clearance to Union Government;

(b) whether there is any proposal to construct one International Tourists Centre in that area;

(c) if so, the details thereof; and

(d) the time by which these projects are likely to be cleared and the present stage at which these projects stand?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The Government of West Bengal had submitted a proposal for cruising vessel for floating accommodation in Sunderbans at the cost of Rs. 49.50 lacs which has been sanctioned and an amount of Rs. 34.65 lacs has been released.

(b) No, Sir.

(c) and (d) Does not arise.

Income-Tax Relief to film Stars

2900. SHRI MANORANJAN BHAKTA:
Will the Minister of FINANCE be pleased to state:

(a) whether a number of film stars have been given income-tax relief recently;

(b) if so, the details thereof;

(c) the amount of such relief; and

(d) the reasons for giving such a relief?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (d). Taxpayers (including film stars) can get "income-tax relief" under several relevant provisions of the Income-tax Act provide which for appeals, revision or reference etc. This "relief" could be provided by the appellate authority, or the revisionary authority or, as the case may be, by the High Court or Supreme Court. In another sense, 'relief' could also be provided by the concerned income-tax authorities in accordance with law by way of reduction or waiver of interest or penalty or both. Relief could, in yet another sense, be provided under the 'Amnesty Scheme' which was applicable in relation to claims made during November, 1985 to 31st March, 1987. As the intended connotation of the expression "income-tax relief" is not clear, it is not possible to obtain and furnish the information contemplated by the Hon'ble Member of parliament.

Tax Pending Realisation Against Big Industrial houses

2901. SHRI BALGOPAL MISHRA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a huge amount of tax is in arrears from big industrial houses;

(b) if so, the estimated arrears thereof as on 31st December, 1989; and

(c) the steps proposed to be taken by Government to recover the tax arrears expeditiously?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The arrears of Central Excise duty and Income-

tax pending realisation against top 20 industrial houses are as under:

| <i>(Rs. in crores)</i> | |
|----------------------------|------------------------|
| <i>Central Excise Duty</i> | <i>Income Tax</i> |
| <i>(as on 31.12.89)</i> | <i>(as on 28.2.90)</i> |
| 1 | 2 |
| 228.60 | 224.05 |

(c) Appropriate administrative, legal and other steps as considered necessary are being taken. Most of the amounts being linked with court cases, efforts are being made to get the cases listed for early hearings and stays against the recovery vacated.

mation available there had been only one case of killing of an I & B official. This happened at Srinagar on 13.2.1990.

(c) and (d). Necessary security arrangements have been made by State Government.

[*Translation*]

[*English*]

Killing of Employees in I & B Terrorists

Selection Procedure Devised by Board for Top Appointment in Banks

2902. SHRI HARISH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

2903. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether certain employees of his ministry have been killed by terrorists and Pak supporting elements during past few months;

(a) whether the proposed Advisory Board for top level appointment in nationalised banks and financial institutions has started functioning;

(b) if so, the names of the places where such killings took place and the number of victims;

(b) if so, whether the Board has formulated any new criteria for the selection of non-official directors, inclosing workmen directors; and

(c) whether special security arrangements have been made for the employees of his Ministry working in such areas; and

(c) the procedures to be followed for ensuring that "political" appointments are excluded?

(d) if so, the details thereof;

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). According to infor-

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). The Appointments Board for appointment of wholetime directors and non official direc-